

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.202

C.P.(CAA)/55(AHM)2022 in
C.A.(CAA)/79(AHM)2021

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Sava Medica Ltd
Sava Healthcare Ltd

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Hitesh Buch, PCS
For the RD	: Mr. Shiv Pal Singh, Deputy Director
For the OL	: Mr. Sandip Tupe, Official Liquidator
For Income Tax Dept.	: Ms. Kinjal Vyas, Advocate for
	: Ms. Maithili Mehta, Advocate

ORDER

Now, the convenience chart as well as synopsis has been filed by the applicant companies on 06.05.2024 vide inward diary No. 3817 & 3818 respectively, the same are taken on record.

Learned Proxy Counsel for the Income Tax Department submits that the report has already been filed on 03.03.2024 vide inward diary no. 1848 dated 22.02.2024 stated that Sava Healthcare Ltd, the assessment proceedings are pending for the assessment year of 2017-18 and 2016-17 and in that case Sava Medical Limited assessment proceedings are pending for assessment year 2011-12 and there are outstanding liabilities of Sava Healthcare Ltd is Rs. 8,17,520/- for the assessment year of 2015-16 and Rs. 2,90,330/- for the assessment year of 2016-17 as well as outstanding liabilities for Sava Medical Limited is Rs. 2,07,68,672/- for the assessment year of 2011-12.

Learned Counsel for the applicant seeks time to obtain this report from the Registry and file proper affidavit to deal with the same within a period of 7 days with a advance copy to the learned Counsel for the Income Tax Department.

Re-list on 13.06.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)